

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application 75 OF 2024 (SZ)

IN THE MATTER OF:

Md. Naheem Pasha. Appellant (s)

Versus

Mancherial District Collector and Ors. Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD

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Place: Hyderabad.

Date: 04-11-2024.

T. Jayashankar

COUNSEL FOR RESPONDENT BOARD

REPORT DATED 04.11.2024 OF THE ENVIRONMENTAL ENGINEER, TELANGANA POLLUTION CONTROL BOARD (TGPCB) IN ORIGINAL APPLICATION NO. 75 OF 2024 FILED BY MD. NAHEEM PASHA. R/O. MANCHERIAL DISTRICT.

It is to submit that the Hon'ble NGT, New Delhi has registered an Original Application (OA) viz., No.756 of 2023 on the basis of the letter petition received regarding large amount of smoke and toxic fumes from the Andalamma colony dumping yard, Mancherial town.

It is alleged that Mancherial Municipality has no garbage dumping yard and can't find a place to set it up. The District Resource Collection Centre (DRCC) was converted into dumping yard and the garbage is catching fire during the summer emitting smoke which is spreading for a kilometer. Stench emanating from the dump yard is bothering the people.

The above case came up for hearing before the Hon'ble NGT (PB) on 24.01.2024 and the Tribunal has constituted a Joint Committee comprising of Representatives from Telangana Pollution Control Board, Municipal Commissioner, Mancherial and District Collector, Mancherial.

The above case has been registered Suo Motu by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.765 of 2023 (PB) based on the complaint received from Mr. Mohammed Naheem Pasha which has been transferred to South Zone and renumbered as Original Application No.75 of 2024 (SZ).

The Hon'ble NGT directed the Joint Committee to verify the factual position and suggest appropriate remedial action. It was directed to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The joint committee comprising of B. Rahul, IAS, Additional Collector (Local Bodies), A. Maruthi Prasad, Municipal Commissioner, Mancherial Municipality Sri G. Hanumantha Reddy, Joint Chief Environmental Engineer, Zonal Office, RC Puram, Telangana Pollution Control Board inspected on 01.04.2024 has submitted inspection report on the field observations.

Based on the field observations and interactions, the following concluding remarks were submitted:

1. The Municipality is presently dumping the MSW in view of its continued efforts to set up MSW processing plants being objected by local residents due to NIMBY (Not in My Back Yard) Syndrome. However, steps are being taken to establish a Municipal Solid Waste Treatment & Disposal facility as seen from the proposed Detailed Project Report to set up 50 TPD capacity MSW processing plant. The Municipality shall ensure to set up the same in time bound manner.

2. The number of vehicles for firefighting may be increased in view of the ensuing summer season. The watchman shall also maintain the phone number of the nearest fire station to contact in case of emergency, if any.
3. In view of stench complaint from the surrounding residents, feasibility of implementing measures such as covering the fresh waste using tarpaulin, spraying bio-enzymes for odour neutralizing etc may be looked into.
4. In view of setting up the MSW processing plant shall take time, segregation of MSW at source shall be ensured along with encouraging home composting etc., to reduce the burden on the dump-yard till such time. The Municipality shall look into solution of disposing the MSW generated at the nearest MSW processing plant of other Municipality, as per feasibility.

The Hon'ble NGT in its order Dt: 10.09.2024, directed the Telangana Pollution Control Board to file a report before the hearing Dt: 07.11.2024.

Status Report :

- The dump site is about 2.0 acres and surrounded by Andalamma colony (180 Meter) on North, Hill lock on West side, approach road followed by open land on East side and open land followed by Water body on South side.
- The Mancherial Municipal dump yard, Andalamma colony was inspected by the Board officials on 18.10.2024 and 28.10.2024 and it was observed that the remediation & reclamation of Bio mining works are being carried out in Municipal dump yard, Andalamma colony (**Annexure –I**).
- The Municipality has installed trommels of different sizes for sieving the waste into Bio soil, Plastic Waste & Inert / RDF and spraying bio-enzymes for neutralizing odour.
- The Municipality shall install kirby sheets all around the dump site to control smell and mosquito nuisance.
- As the Municipal authorities has started remediation works, No further complaints have been received against the Municipal dump yard of Andalamma colony, Mancherial District.
- The dump site and legacy waste is converted into windrows for development of culture and for processing of Municipal solid waste.
- The Municipality has informed that they proposed to dispose the Plastic Waste & RDF to cement industries.

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- The Board has issued CFE vide order Dt 31.01.2023 to the Mancherial Municipality for remediation & reclamation of Bio mining of Municipal solid waste of 700 TPD capacity & The application for Consent for Operation (CFO) of Board is under process (**Annexure-II**).
- During the inspection, no fire and smoke was observed in the dump site.
- The Municipality has installed trommels of different sizes for sieving the waste into Bio soil, Plastic Waste & Inert / RDF and spraying bio-enzymes for neutralizing odour.

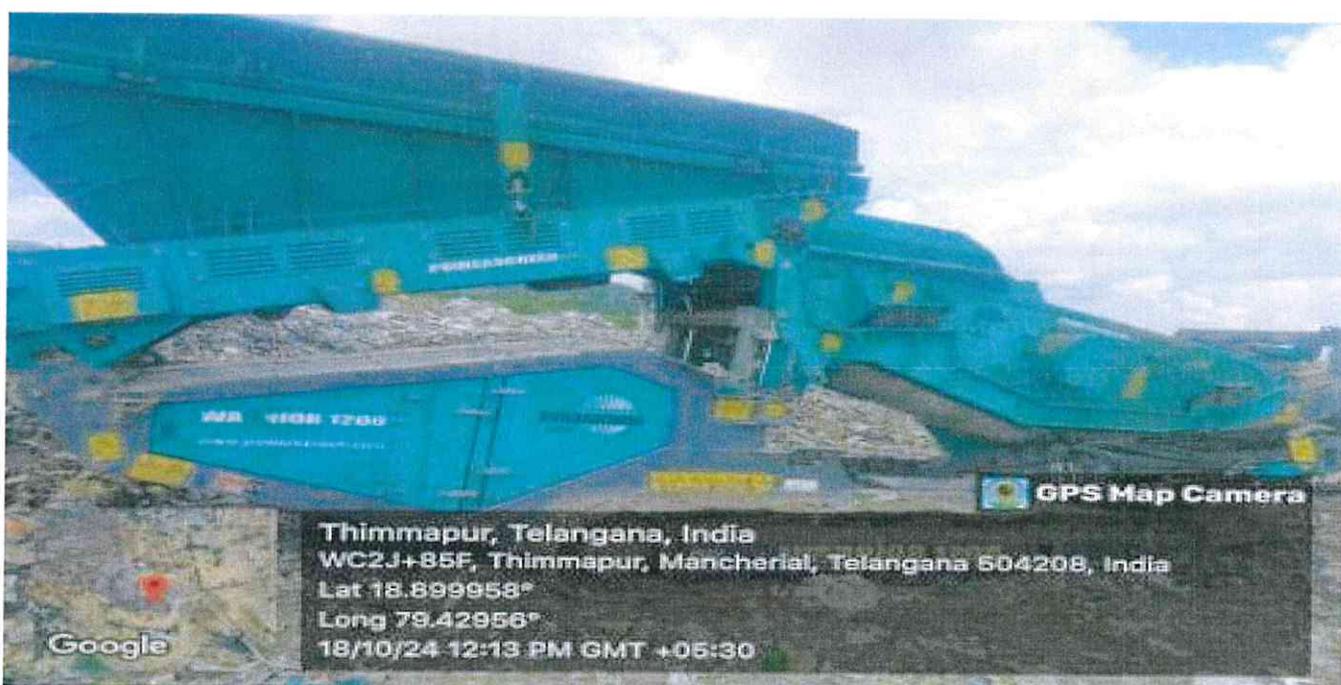
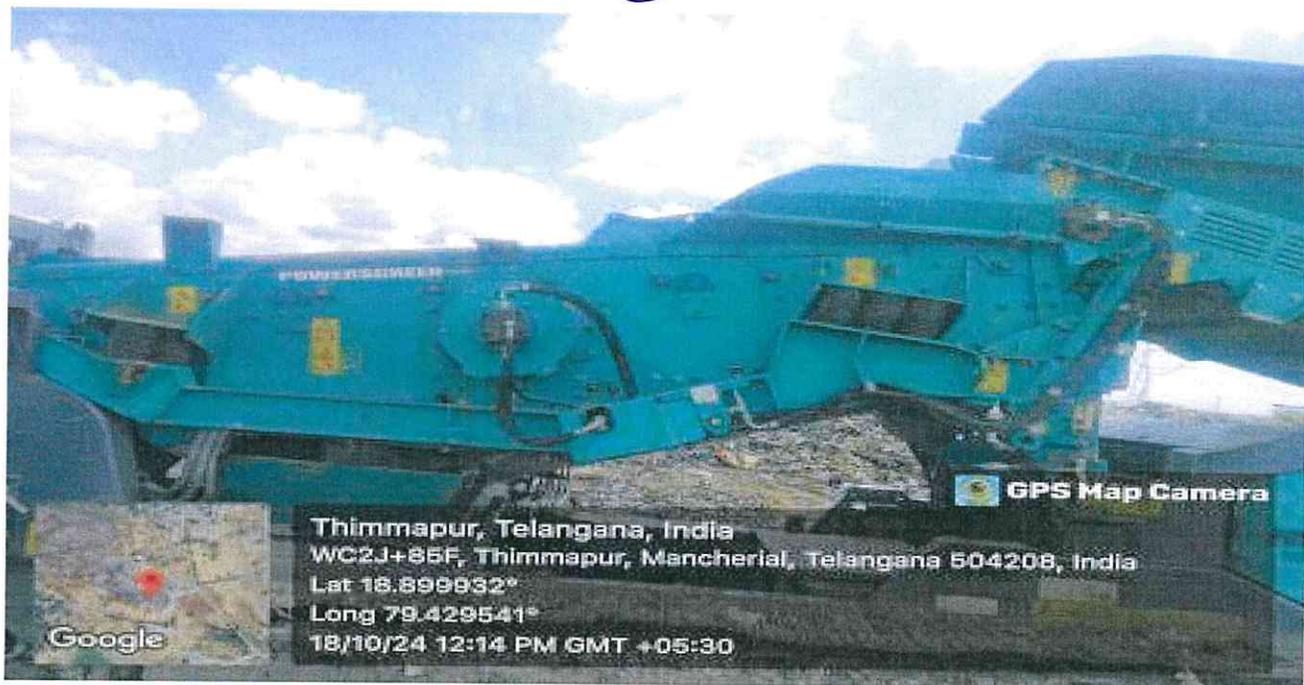
The Board will ensure that before issuing Consent for Operation (CFO) to the Municipality all the control measures are complied pertaining to smell, garbage, leachate, mosquito nuisance etc.,. Further the Board will take necessary action if any complaints are received on the above issues.

Date: 04-11-2024

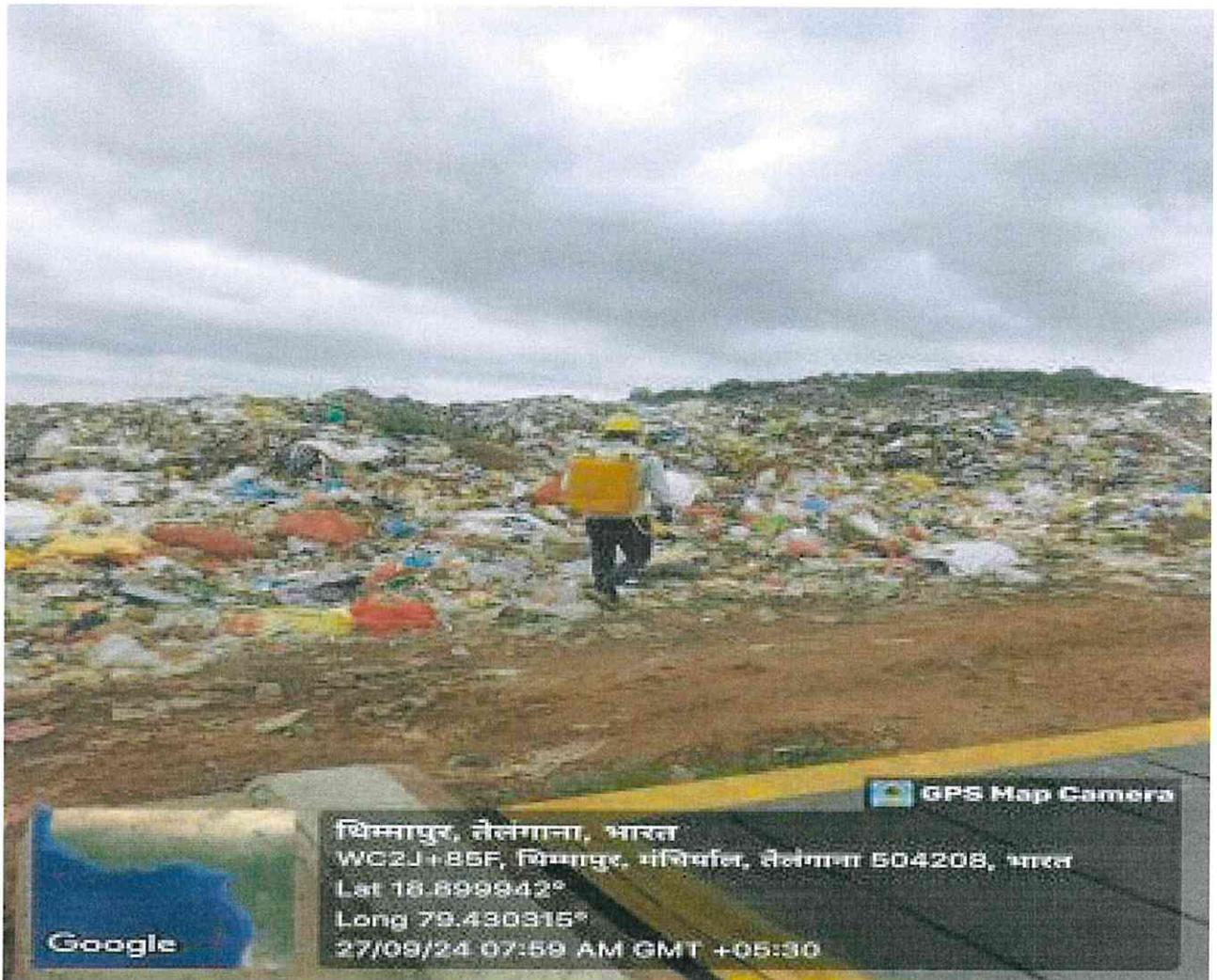
Place: Nizamabad.



ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Nizamabad.



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TELANGANA STATE POLLUTION CONTROL BOARD

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2nd Floor,
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.
Phone : 08455 280477, website: tspcb.cgg.gov.in

CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY
Order No.NZB-785/PCB/ZO/RCP/CFE - 230124127879
Date: 31.01.2023

Sub: TSPCB – ZO-RCP– CONSENT FOR ESTABLISHMENT (CFE) – M/s. Mancherial Municipality for Remediation and Reclamation of existing Municipal dumpsite through Bio Mining located near Andalamma Colony, Ward No 9, Mancherial Mandal & District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

- Ref:**
1. Facility's CFE application received through OCMMS online portal on 28.12.2022 at TSPCB, Regional Office, Nizamabad.
 2. TSPCB, Regional Office, Nizamabad verification report received on 25.01.2023.
 3. CFE Committee meeting held on 28.01.2023 at TSPCB, Zonal Office,

- I. In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to set up facility for Bioremediation and Bio mining of Legacy Waste in Municipal Dump Yard with production capacities as mentioned below, with a proposed project cost of Rs.30 Lakhs (Rupees Thirty Lakhs only).

Sl.No.	Name of the Products and By-products / Activity	Capacity
1.	Bio Mining of Legacy Waste	700 TPD
	<i>By Product</i>	
2	Refuse derived fuel	

- II. As per the application, the above activity is to be located at Andalamma Colony, Ward No 9, Mancherial Mandal & District.
- III. The above site was inspected by Environmental Engineer & Asst. Environmental Engineer, T.S.Pollution Control Board, Regional Office, Nizamabad on 06.01.2023 and found that the industry is surrounded by **North:** Open land; **South:** Open land followed by water body; **East:** Road; **West:** Hillocks.
- IV. The Board, after careful scrutiny of the application, verification report of Regional Officer, Nizamabad, recommendation by the CFE Committee meeting held on 28.01.2023 at TSPCB, Zonal Office, RCPuram, hereby issues **CONSENT FOR ESTABLISHMENT (CFE)** to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
- V. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
- VI. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To

M/s. Mancherial Municipality
for Remediation and Reclamation of existing Municipal dumpsite through Bio Mining located near Andalamma Colony, Ward No 9, Mancherial Mandal & District.

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Nizamabad for information and necessary action.

SCHEDULE - A

1. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
2. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
3. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability
4. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
5. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
6. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
7. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. **This order is valid for a period of 5 years from the date of issue.** Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities:

Sl.No.	Purpose	Total Consumption
1.	Process (Dust Suppression)	0.5 KLD
2.	Domestic	0.5 KLD
	Total	1.0 KLD

3. The maximum waste water generation (KLD) shall not exceed the following:

Sl.No.	Wastewater generation	Total Wastewater generation
1.	Domestic	0.4 KLD
	Total	0.4 KLD

Effluent source	Quantity	Standards to be complied	Mode of final disposal
Domestic effluents	0.4 KLD	--	Septic tank followed by soak pit.

4. The facility shall provide a system for collection of leachate and surface water run-off into lined drains and treat them properly.
5. Composting shall be carried out in the closed shed so as to avoid odour nuisance to the surrounding area.
6. The facility shall carryout bio-mining of legacy waste as per the guidelines of CPCB.
7. The facility shall carryout treatment of legacy waste by windrow method as committed.
8. The facility shall dispose the compost to Agricultural Department as committed, RDF to Cement Units and Other recyclables to recyclers as committed.

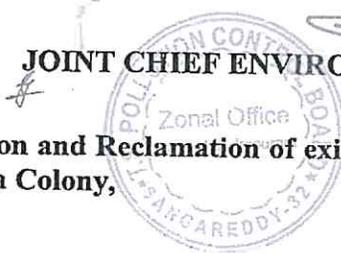
(8)

9. The facility shall maintain the records of the Compost generated & disposed, RDF generated & disposed to Cement units, Recyclables generated & disposed and Inerts generated & disposed.
10. The facility shall submit the monthly returns to Regional Office, Nizamabad on monthly basis.
11. The facility shall lay proper internal roads for movements of vehicles within the processing facility.
12. The facility shall provide G.I. sheets covering for the belt conveyor and also install adequate dust suppression equipment all around the stockpiles.
13. The facility shall take adequate measures to control self ignition of municipal solid waste.
14. The facility shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification No. GSR 826(E), dated. 16.11.2009 during construction and regular operational phase of the project.
15. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 65 dB(A) during day time and 55 dB(A) during night time.
16. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
17. The facility shall comply with the following:

Sl. No.	Description of the Solid Waste	Quantity	Disposal
1	Inert waste / Process rejects / Process residue	--	Shall be disposed in low lying area.

18. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the facility site.
19. **The facility shall take the authorization under Rule-16(1)(c) of the Solid Waste Management Rules, 2016.**
20. The facility shall maintain buffer zone on all the sides and develop green belt with tall growing trees.
21. The facility shall take proper measures for control of odour nuisance.
22. **The facility shall implement the CPCB guidelines for disposal of legacy waste.**
23. The facility shall obtain necessary permissions for the proposed activity, from the other concerned Government departments / concerned authorities.
24. The facility shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
25. The facility shall comply with all the directions issued by the Board from time to time.
26. Concealing the factual data or submission of fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of public health and environment protection.
28. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

JOINT CHIEF ENVIRONMENTAL ENGINEER



To
M/s. Mancherial Municipality for Remediation and Reclamation of existing Municipal dumpsite through Bio Mining located near Andalamma Colony, Ward No 9, Mancherial Mandal & District.

Item No.21:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.75 of 2024(SZ)

[Earlier O.A. No. 765 of 2023 (PB)LP]

IN THE MATTER OF:

Md. Naheem Pasha.

...Applicant(s)

Versus

Mancherial District Collector and Ors.

...Respondent(s)

Date of hearing: 10.09.2024.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Md. Naheem Pasha (*Party in Person*).

For Respondent(s): Mrs. H. Yasmee Ali for R1 & R3.
Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for TGPCB.

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ORDER

1. Today, the 3rd Respondent has filed its report.
2. The report of the Telangana State Pollution Control Board is yet to be filed.
3. Post the matter on 07.11.2024.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. SatyagopalKorlapati, EM

O.A. No.75/2024(SZ)
10th September, 2024. Mn.

